

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) Yes, Sir. The details are as under:

In the Finance Bill 2009-2010 Government has proposed:

- (i) Extension of sunset clause for deduction in respect of export profits under section 10A of the Income Tax Act by one more year till 31.03.2011.
- (ii) Weighted deduction of 150% on expenditure incurred for in-house R and D.
- (iii) Safe harbour approach being formulated for transfer pricing related issues.

Interest charged on car loans by SBI

†1823. SHRI RAVI SHANKAR PRASAD:
SHRI SHIVANAND TIWARI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the State Bank of India (SBI) has decided to charge interest on car loans at 8 per cent;

(b) if so, when this decision was taken;

(c) whether it is proposed to decrease the interest rate on other loans also; and

(d) if so, the details of other proposals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) Yes, Sir. For car loans, the State Bank of India (SBI) has introduced interest rate of 8% per annum fixed for the 1st year and 10% per annum fixed rate for the 2nd and the 3rd years. From the 4th year, the interest rate will be reset to the normal car loan rates.

(b) The decision to reduce the rate was taken on 21.06.2009 and was implemented from 01.07.2009.

(c) and (d) State Bank Advance Rate (SBAR) has been revised downwards by 50 bps from 12.25% p.a. to 11.75% p.a. with effect from the 29th June, 2009. The revised rates SBAR is applicable to all new as well as existing advances, including existing term loans (other than existing fixed interest rate loans). In addition, interest rates have been reduced for home loans @ 8% per annum fixed for the first year. The SBI is also offering reduced interest rates on SME loans.

Mandate of the SIU

1824. SHRI NAND KISHORE YADAV:
SHRI KAMAL AKHTAR:

Will the Minister of FINANCE be pleased to state:

†Original notice of the question was received in Hindi.

(a) when was the Staff Inspection Unit (SIU) constituted by his Ministry alongwith the mandate assigned to it;

(b) whether SIU has since its inception conducted several work studies in various Departments/Ministries of Government;

(c) if so, the details of the work studies conducted in the last three years alongwith their findings;

(d) whether the recommendations of SIU are implemented *in toto* by the concerned departments or they are of recommendatory nature;

(e) if so, the details of the recommendations implemented till date, Department/Ministry-wise; and

(f) if not, the reasons for non-implementation of the SIU findings, Department/Ministry-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) The Staff Inspection Unit was set up in 1964 with the objective of achieving economy in staffing of Government organizations consistent with administrative efficiency and evolving performance standards and work norms.

(b) Yes, Sir.

(c) The details of studies conducted during the years 2006, 2007 and 2008 are furnished in Statement (See below).

(d) to (f) The findings of the SIU contained in their official report are regarded as mandatory. However, where the Secretary of the Ministry/Head of Department feels strongly that the staff assessment made by SIU is unworkable or will result in serious dislocation, the matter is referred to an Inter Ministerial Committee. The primary responsibility for implementation of the SIU report rests with the administrative Ministry/Organization concerned. The recommendations of SIU involve creation/abolition of posts and redeployment of staff which take considerable time for implementation.

Statement

The details of Final Reports issued by SIU during the year 2006-2008

(2006)

| Sl. No. | Ministry/Department | Name of the Organization | Sanctioned Strength | Assessed Strength |
|---------|---|---|---------------------|-------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Ministry of Statistics and Programme Implementation | Data Processing Division and Data Processing Centre of CSSO | 1068 | 847 |
| 2. | Department of Commerce | Directorate General Foreign Trade | 2429 | 1469 |

| 1 | 2 | 3 | 4 | 5 |
|-----|-----------------------------------|---|-------------|-----|
| 3. | Department of AYUSH | National Institute of Ayurveda, Jaipur | 367 | 279 |
| 4. | Department of Consumer Affairs | National Consumer Disputes Redressal Commission, New Delhi | 92 | 91 |
| 5. | Ministry of Home Affairs | Study on the requirement of Investigating Officers in CBI during Trial of Cases | Norms Study | |
| 6. | Ministry of Labour and Employment | Labour Bureau, Chandigarh and Shimla including its Regional Offices | 516 | 477 |
| 7. | Ministry of Home Affairs | Diu Administration of the UT of Daman and Diu | 731 | 682 |
| 8. | Department of Economic Affairs | Budget Printing Press | 49 | 32 |
| 9. | Ministry of Labour and Employment | Regional Labour Commissioner (C), Dhanbad | 110 | 98 |
| 10. | Ministry of Labour and Employment | Regional Labour Commissioner (C), Jabalpur | 67 | 60 |
| 11. | Ministry of Agriculture | Central Cattle Breeding Farm, Chennai | 175 | 120 |
| 12. | Cabinet Secretariat | Special Protection Group (S.P.G) | 130 | 166 |
| 13. | Ministry of Home Affairs | POLNET Project of Directorate of Coordination (Police Wireless) | NIL | 10 |

(2007)

| Sl. No. | Ministry/Department | Name of the Organization | Sanctioned Strength | Assessed Strength |
|---------|--|---|---------------------|-------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Ministry of Home Affairs | Polnet Project of Directorate of Co-ordination (Police Wireless) | 11 | 21 |
| 2. | Ministry of Culture | National Library, Kolkata | 693 | 542 |
| 3. | Department of Agriculture and Co-operation | Regional Station for Forage Production and Demonstration, Chennai | 45 | 37 |

| 1 | 2 | 3 | 4 | 5 |
|-----|---|--|-------------|-----|
| 4. | Department of Revenue, Ministry of Finance | Office of the Competent Authority | 94 | 62 |
| 5. | Department of Agriculture and Co-operation | North Eastern Region Farm Machinery Training and Testing Institute, Assam | 23 | 34 |
| 6. | Ministry of Food Processing Industries | Regional Office of Fruit and Vegetable Directorate, Guwahati | — | 4 |
| 7. | Ministry of Corporate Affairs | Organisational Development - cum - staffing study | 368 | 299 |
| 8. | Ministry of Women and Child Development | Staffing requirement of Central Social Welfare board | 233 | 199 |
| 9. | Ministry of Health and Family Welfare | Study of Auxiliary Nurses and Midwifery (ANM) Training School, RHTC, Najafgarh | 20 | 16 |
| 10. | Ministry of Finance | Study of Inland Container Depots, Container Freight Stations and New Courier Terminal | Norms Study | |
| 11. | Ministry of Home Affairs | Basic Training Centre (BTC) of Indo-Tibetan Border Police (ITBP), Haryana | 737 | 807 |
| 12. | Ministry of Labour and Employment | Directorate General of Factory Advice Service and its existing Regional Labour Institutes (DGFASLI), Mumbai | 458 | 253 |

Note: 1. During the year, SIU was associated as Core Member in two Committees constituted for assessing the manpower requirement of Scientific and Technical Organizations namely National Aids Research Institute (NARI), Pune, Ministry of Health and Family Welfare and Central Pollution Control Board (CPCB), Delhi of the Ministry of Environment and Forests.

2. The SIU has provided secretarial assistance to the Task Force constituted by the Department of Expenditure to look into the Organizational Structure of support staff for Financial Advisers in various Ministries/Departments and conducted the studies of Organizational Structure/manpower requirement of the Integrated Finance Divisions (IFDs) of the Ministry of Power, Ministry of Social Justice and Empowerment, Ministry of Home Affairs and Department of Agriculture and Cooperation and submitted three reports to the Task Force.

(2008)

| Sl. No. | Ministry/Department | Name of the Organization | Sanctioned Strength | Assessed Strength |
|---------|--|---|---------------------|-------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Ministry of Home Affairs | Study of Immigration Check Posts and FRROs | Norms Study | |
| 2. | Prime Minister's Office | Study of Public Wing of Prime Minister's Office | 63 | 46 |
| 3. | Ministry of Information and Broadcasting | Study of Pay and Accounts Office (IRLA) | 94 | 49 |
| 4. | Department of Atomic Energy | Study of Departmental Canteens | 263 | 236 |
| 5. | Ministry of Tourism | Review of norms for academic and administrative staff of Institutes of Hotel Management | Norms Study | |
| 6. | Ministry of Tourism | Study of National Institute of Water Sports, Goa | Nil | 11 |
| 7. | Ministry of Culture | Study of Central Institute of Buddhist Studies, Leh | 115 | 155 |
| 8. | Ministry of Health and Family Welfare | Study of Department of AYUSH | 188 | 197 |
| 9. | Ministry of Law and Justice | Study of Department of Legal Affairs (Main Secretariat and Branch Secretariat) | 585 | 496 |
| 10. | Ministry of Finance | Study of Telecommunication Wing under Central Board of Excise and Customs | 938 | Nil |
| 11. | Ministry of Home Affairs | Study of Indo-Tibetan Board Police Academy, Mussoorie | 532 | 617 |
| 12. | Ministry of Tourism | Study of Indian Institute of Skiing and Mountaineering (IISM), Gulmarg | 38 | 44 |
| 13. | Ministry of Defence | Study of Coast Guard Stores Depot, Mumbai | 37 | 42 |
| 14. | Ministry of Agriculture | Study of Veterinary Council of India | 22 | 15 |

| 1 | 2 | 3 | 4 | 5 |
|-----|---------------------|---|----|----|
| 15. | Ministry of Defence | Study of Bureau of Naviks, Mumbai | 21 | 39 |
| 16. | Ministry of Finance | Study of Appellate Tribunal for Forfeited Property | 28 | 26 |

Note: The SIU has also been associated as Core Member with two Committees constituted for assessing the manpower requirement of Scientific and Technical Organizations namely Directorate General of Mines, Dhanbad, Ministry of Labour and Employment and Patent Offices and the Office of Patent Information Systems (Norms) of the Office of the Controller General Patents, Designs and Trade Marks, Ministry of Commerce and Industry.

Income tax evasion

1825. SHRI B.K. HARIPRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of the Income Tax (IT) authorities that investors buy insurance policies by paying cash upto rupees one crore;

(b) whether the IT authorities are now re-examining assesseees with income of upto rupees five crores per annum;

(c) whether there has been an increase in tax assesseees with income between rupees one crore and rupees five crores per annum during the last three years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir. Instances of purchase of insurance policies by payment of large amount of cash have come to the notice of Income Tax Department. Investigations have been taken up in these cases to ensure that undisclosed investment, if any, are brought to tax as per the provisions of Income Tax Act, 1961.

(b) As per Income Tax Act, there is no provision of re-examining assesseees based on income criterion. However, in appropriate cases, the assessments are reopened under the provisions of section 147 of the Income Tax Act where the Assessing Officer has reason to believe that the income has escaped assessment.

(c) Yes, Sir.

(d) The number of assesseees who have filed return of income between rupees one crore and rupees five crores per annum during the last three Financial Years are as follows:-

| | |
|--------------|-------|
| F.Y 2006-07 | 15743 |
| F.Y 2007-08 | 22341 |
| F.Y. 2008-09 | 26275 |